

(b) During 1948, only 180 road-rollers were imported. Afterwards, there has been no import in the years 1949 to 1952.

(c) Yes, Sir. The entire quantity of road-rollers ordered is now covered by firm indents.

#### AMOUNT REALISED OUT OF SURPLUS STORES

137. SHRI M. VALIULLA: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state.

(a) what is the amount realised—

(i) by the disposal of surplus stores accumulated since 1st March 1951; and

(ii) from the stocks existing prior to 1st March 1951 but disposed of after that date;

(b) which are the Ministries of Government and other bodies that contributed articles for disposal after the 1st March 1951; and

(c) the amount realised out of the disposals of each Ministry and other body after the 1st March 1951?

THE DEPUTY MINISTER FOR WORKS, HOUSING AND SUPPLY (SHRI S. N. BURAGOHAJAN): (a) (i) Rs. 4,17,57,378 in respect of stores declared during the period from 1st March 1951 to 31st July 1953.

(ii) Rs. 3,92,34,453.

(b) and (c). A statement giving the requisite information is attached. [See Appendix V, Annexure No. 70.]

#### COMPLAINTS REGARDING SUPPLY OF COAL

138. SHRI M. VALIULLA: Will the Minister for PRODUCTION be pleased to state:

(a) whether Government have received any complaints from foreign Governments and firms about the bad quality of coal supplied to them;

(b) if so, how many complaints were received and from which countries; and

(c) whether any enquiry was instituted regarding these complaints and if so, what is the result of such enquiry?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a), (b) and (c). None during the current year so far. A statement giving the required information in respect of complaints received during the last few years is placed on the Table of the Council. [See Appendix V, Annexure No. 71.]

#### ELECTION TO EMPLOYEES' STATE INSURANCE CORPORATION

MR. CHAIRMAN: Shri Gopinath Singh being the only candidate nominated for election to the Employees' State Insurance Corporation, I hereby declare him duly elected to the said Corporation.

#### PAPERS LAID ON THE TABLE

(1) REPORTS OF TARIFF COMMISSION ON CONTINUANCE OF PROTECTION TO WOOD SCREW INDUSTRY AND PLYWOOD AND TEA-CHEST INDUSTRY.

(2) MINISTRY OF COMMERCE AND INDUSTRY RESOLUTIONS AND NOTIFICATIONS.

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

#### I

(i) Report of the Tariff Commission on the continuance of protection to the Wood Screw Industry.

(ii) Ministry of Commerce and Industry Resolution No. 35(1)/53, dated the 22nd August 1953.

- (iii) Ministry of Commerce and Industry Notification No. 35(1)-T.B./53, dated the 22nd August 1953.
- (iv) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) to (iii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. IV. R. 103(3) for (i) to (iv).]

## II

- (i) Report of the Tariff Commission on the continuance of protection to the Plywood and Tea-chest industry.
- (ii) Ministry of Commerce and Industry Resolution No. 28(2)-TB/53, dated the 29th August 1953.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library. See No. IV. R. 138(3) for (i) to (iii).]

## EXTENSION OF COUNCIL SESSION

**SHRI B. C. GHOSE** (West Bengal): Sir, some time ago you stated that the Session of this House was extended up to the 18th; before making preparations for starting, we should like to know whether that arrangement still stands.

**MR. CHAIRMAN:** I am afraid we may have to extend the session, but I am not in a position to say for how long.

## FOREIGN AFFAIRS DEBATE

**SHRI H. D. RAJAH** (Madras): Sir, I read in the newspapers that a debate on foreign affairs is expected to take place in the House of the People on the 17th. We have been sitting here for the past 15 days and we have not been given an opportunity of discussing either foreign affairs or Kashmir. I request you, Sir, that for the benefit of the Members of this House, a day may be allotted to discuss foreign affairs.

**MR. CHAIRMAN:** I have mentioned the matter to the Prime Minister already.

## THE ANDHRA STATE BILL, 1953—continued

**MR. CHAIRMAN:** Clause 66.

There are two amendments here to clause 66, amendments Nos. 39 and 64. Mr. Sundarayya.

**SHRI P. SUNDARAYYA** (Madras): Sir, I beg to move:

“That at page 23, for lines 6 to 10, the following be substituted, namely:—

‘but the administration of the project shall as from the appointed day be taken over by a Joint Board consisting of representatives of Andhra, Mysore and Hyderabad States, together with the representative of the Government of India as the Chairman, for looking after the rights and liabilities in respect of the administration, construction, maintenance and operation of the Tungabhadra Project, having due regard to the purposes of the Project.’”

Sir, I move this amendment for the simple reason that there have been various statements by the Chief Minister of Mysore State as well as by a number of Andhra Congress leaders especially about the varying